

FORM A- ADDENDUM
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VATIKA IT PARKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vatika IT Parks Private Limited
2.	Date of incorporation of corporate debtor	25/07/2002
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51225DL2002PTC116336
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 224A, 2nd Floor Devika Tower, 6, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
6.	Insolvency commencement date in respect of corporate debtor	CIRP order dated : 09.10.2026 Date of communication of order :13.10.2026
7.	Estimated date of closure of insolvency resolution process	07.04.2027 (180 days from date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name –Megha Agrawal Registration Number - IBBI/PA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagrwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o IP Megha Agrawal, Plot No 79, 7th Floor, Fortuna Capital Hindustan Colony, Beside Dew Medicare & Trinity Hospital, Wardha Road, Nagpur 440015 E-Mail: cirp.vatikaitppl@gmail.com
11.	Last date for submission of claims	23.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers (Real Estate Allottee)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) IP Arvind Mittal Reg No. IBBI/PA001/IPP01358/2018-2019/12081 arvindmittal81@gmail.com 2) IP Vinod Kumar Chaurasia Reg.No.-IBBI/PA-001/IP-P00100/2017-18/10200 cavinodchaurasia@gmail.com 3) IP Deepika Bhugra Prasad Reg.No - IBBI/PA-003/IP-N000110/2017-2018/11186 Deepika.bhugra@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Weblink: https://www.ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vatika IT Parks Private Limited on 09.10.2026.

The creditors of Vatika IT Parks Private Limited, are hereby called upon to submit their claims with proof on or before 23.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

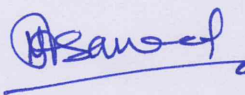
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.10.2026

Place: Nagpur

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/PA-001/IP-P01456/2018-19/12272
AFA valid up to – 30.06.2027


Vatika IT Parks Private Limited
Interim Resolution Professional
IP Megha Agrawal

कार्यालय अभियंता का कार्यालय,
पथ निर्माण विभाग, पथ प्रबंधन, सी-1
अतिरिक्तकालीन ई-मेल/फोन/सूचना
एक्सप्रेस नं. 10/2026/सी-1/2026-27
दिनांक - 18.10.2026

1. सार्वजनिक	1000 मीटर लंबाई का सड़क का काम (कुल लंबाई - 2.35 KM) के लिए 2026-27
2. अतिरिक्तकालीन	नं. 10/2026/सी-1/2026-27
3. सार्वजनिक	नं. 10/2026/सी-1/2026-27
4. सार्वजनिक	नं. 10/2026/सी-1/2026-27
5. सार्वजनिक	नं. 10/2026/सी-1/2026-27
6. सार्वजनिक	नं. 10/2026/सी-1/2026-27
7. सार्वजनिक	नं. 10/2026/सी-1/2026-27
8. सार्वजनिक	नं. 10/2026/सी-1/2026-27
9. सार्वजनिक	नं. 10/2026/सी-1/2026-27
10. सार्वजनिक	नं. 10/2026/सी-1/2026-27

PR 192076 Road Construction Dept
Road Division Ranchi(26-27)

HIMACHAL PRADESH PUBLIC WORKS DEPARTMENT
INVITATION FOR BIDS (IFB)
The Executive Engineer, Road Division No.1, H.P.P.W.D. at Panchkula, District, Mandi (H.P.) on behalf of Governor of H.P. invites the percentage rate bids in electronic bidding system from the eligible date of contractor registered with H.P.P.W.D. for the works as detailed in the table.

Sl. No.	Name of Work	Estimated Cost (Rs.)	Starting Date of Bidding	Closing Date of Bidding	Deadline for Submission of Bid
1.	Restoration of road damages on Dring Bazar road Km 10.00 to 10.20 (PDNA-2023) (Sp. - Providing Living Road, 20mm thick concrete carpet in Km 10.00 to 10.20 & construction of V-shape road drain in Km 10.00 to 10.20 at various R/Os)	25,77,923.00	18.10.2026	18.10.2026	17.10.2026
2.	Restoration of Road damages on Jhanda Bazar Khagwal road Km 0.00 to 11.540 (PDNA-2023) (Sp. - Construction of 3.00 mtr. Span RCC Slab Culvert at RD 3560)	13,15,845.82	18.10.2026	18.10.2026	17.10.2026
3.	Restoration of Road damages on Jhanda Bazar Khagwal road Km 0.00 to 11.540 (PDNA-2023) (Sp. - Construction of 6.00 mtr. Span RCC Slab Culvert at RD 3525)	16,32,775.50	18.10.2026	18.10.2026	17.10.2026

The rates beyond the limit of 5% will be rejected and the rates quoted below 10% the Additional Performance security will have to be borne for unbalanced bid. The rates below 10% are also acceptable. Only scanned copy of original documents as uploaded on the tender website are required for technical & financial evaluation. The original documents shall be submitted only from the successful bidder before issue of letter of award.

The Executive Engineer reserves the right to accept/reject any tender or all tender without assigning any reason. The bidders are advised to note other details of tenders from the department website [www.hptenders.gov.in](http://hptenders.gov.in).

Executive Engineer,
Road Division No.1,
H.P.P.W.D. at Panchkula, District, Mandi (H.P.)
On behalf of Governor of Himachal Pradesh.

11/18/2026-2027

REDEMPTION NOTICE
Regional Office: RK Tower Office Complex,
Opp. Wodraw School, Pilibhit Bypass Road, Bareilly 243006.

SUBJECT: Notice for exercising the right of redemption under Section 13 (b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(b) of SARFAESI Rules, you are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the date of this notice, by discharging the liability, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below: (i) By obtaining quotes from the persons dealing with similar secured assets or otherwise interested in buying assets; or (ii) By inviting tenders from the public or (iii) By holding public auction including through e-auction mode or (iv). By private treaty. As per Section 13(b) of the Act, you are entitled to redeem the secured assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(b) of the Act shall stand extinguished.

Sl. No.	Name of the Branch / Borrower / Guarantor Property Address	Date of Demand Notice Date Redemption Notice Date Newspaper & Publication Date of Publication Notice	Amount Outstanding
1.	Branch: Greenpark (DP Code: 4880) Sri Shishu S/o Sri Kallu H/o B. Baskaraj, Bareilly, Uttar Pradesh 243003 Also: Sri Shishu S/o Sri Kallu, Village Sarai Talik Mustak, Bareilly, Uttar Pradesh 243004 Sri Shishu S/o Sri Anwar Bag, Jaski, Bareilly, Uttar Pradesh 243001. Property Address: House Situated at Part of Khara No. 93, 13 TO 16, Sarai Talik Bareilly.	02.07.2026 24.09.2026 15.10.2026 Business Standard (Hindi + English) 29.09.2026	Rs. 9,80,795.92 (Rupees Nine Lakhs Eighty Thousand Seven Hundred Ninety Five and Paise Two) as on 30.06.2026 plus subsequent interest, costs and expenses.
2.	Branch: Satvikhata Branch (DP Code: 5923) Mohammad Miyan S/o Rahim Bex, Mo. Say Shole Nagar, Falehganj West Bareilly 243501 Mohammad Vassim S/o Mohammad Miyan, Mo. Say Shole Nagar, Falehganj West Bareilly 243501 Mohd Shaim S/o Mohammad Miyan, Mo. Say Shole Nagar, Falehganj West Bareilly 243501 Smt. Mahab Begum, Mo. Say Shole Nagar, Falehganj West Bareilly 243501 Mohd. Faiz, Mo. Say Shole Nagar, Falehganj West, Bareilly 243501. Property Address: Mohalla Sarai Kasba Falehganj West Pargana & Tonsil Meeragan Distt. Bareilly.	14.07.2026 24.09.2026 15.10.2026 Business Standard (Hindi + English) 29.09.2026	Rs. 6,86,879.80 (Rupees Six Lakhs Eighty Six Thousand Eight Hundred Seventy Nine and Paise Eight) as on 30.06.2026 plus subsequent interest, costs and expenses.
3.	Branch: Lakhimpur Kheri Branch (DP Code: 2910) M/s. Aftab Gift Emporium (Prop. Sri Aftab), Opposite Power House, Garh Road, Gokul Puri, Lakhimpur Kheri-262701. Sri Aftab S/o Sri Kallu, Gokul Road, Gokul Puri, Lakhimpur Kheri-262701. Sri Tahir Hussain S/o Sri Rahmatullah, Lakhimpur Kheri North, Lakhimpur Kheri-262701 Smt. Shalishah W/o Sri Kallu, 216/6 Shalishah, Nethi Lakhimpur Kheri, Uttar Pradesh-262701 Property Address: House situated at Village Lakhimpur (Present Known as Moh. Gokulpuri), City Tehsil - Lakhimpur, Pargana & Distt. - Kheri Pincode-262701.	30.06.2026 25.09.2026 15.10.2026 Business Standard (Hindi + English) 29.09.2026	Rs. 52,23,545.19 (Rupees Fifty Two Lakhs Twenty Three Thousand Five Hundred Forty Five and Paise Ninety Nine) as on 30.06.2026 plus subsequent interest, costs and expenses.
4.	Branch: Lakhimpur Kheri Branch (DP Code: 2910) Sri Rafaeel Ahmad S/o Chhotay, Plot No 33, Moh. Shivpuri (begam Bagh) Lakhimpur -262701. Zareena W/o Rafaeel Ahmad, Plot No 33, Moh. Shivpuri, (begam Bagh) Lakhimpur -262701. Mr. Shambhu Dayal Yadav S/o Banwari Lal, Behind Primary School, 563, Nangargopal, Lakhimpur -262701 Property Address: Plot No 33, Moh. Shivpuri City 3 Tehsil- Lakhimpur, Distt.-Kheri-262701.	03.07.2026 25.09.2026 15.10.2026 Business Standard (Hindi + English) 29.09.2026	Rs. 15,01,735.82 (Fifteen Lakhs One Thousand Seven Hundred Thirty Five and Paise Eighty Two Only) as on 30.06.2026 plus subsequent interest, costs and expenses.

Date: 19.10.2026
Authorized Officer, Canara Bank

FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement for change in Registered Office of the Company
From one state to another
Before the (Central Government)
Northern Regional Directorate-1, Delhi
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules 2014
AND
In the Matter of AXLETECH INDIA PRIVATE LIMITED ("Company") having its Registered Office Situated at Jini 225, Vardhman Barohi Plaza, Pocket-7, Plot No-10, Sector -12, Dwarka, N.S.I.T. Dwarka, South West Delhi New Delhi, Delhi, India - 110078
... Applicant Company
Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government (Regional Director, Northern Region I) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual general meeting held on 30th day of September 2026 to enable the Company to change its registered office from "NCT of Delhi" to "State of Tamil Nadu".
Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either in the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director of Northern Region I at 5/2 Wing, 2nd floor, P.I. Deansdayal Ananddaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within 14 (fourteen) days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below.
Jini 225, Vardhman Barohi Plaza, Pocket-7, Plot No-10, Sector -12, Dwarka, South West Delhi New Delhi, Delhi, India - 110078
For AXLETECH INDIA PRIVATE LIMITED
Place: Delhi
Date: 17-10-2026
Hitesh Dang
Director
DIN: 10738617

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Insight Out

IDBI BANK
Hall No. H-2, Gr Floor, Padamdeep Tower G-10/8, Sanjay Place Agra-282002 Uttar Pradesh

POSSESSION NOTICE (For Immovable Property under Rule 8(i))
Notice is hereby given under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002. The Bank issued demand notice to the following borrower(s)/co-borrower(s)/Guarantor(s)/Mortgagor(s) on the date mentioned against their names calling upon them to repay the amount within 60 days from the date of receipt of said notice. Since they failed to repay the amount, notices are hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under section 13 (14) of the said Act read with Rule 8 of the said Rules on the dates mentioned against the name of the borrower. The borrower(s)/co-borrower(s)/Guarantor(s)/Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of IDBI Bank Limited for the amount given against their names with future interest charges thereon.

S. No.	Name of the Borrower(s)/Guarantor(s)	Description of Immovable Property	Date of Demand Notice	Rate of Possession Notice	Amount Outstanding
1.	Branch: Sanjay Place Borrowers: Mohan; consisting of property Nagar Nigam No. 39/40, and P. & A. Agarwal, Sonam; 330/11 A, area 285.72 Sq. Mts., at Choti Khasa, Tehsil & Distt. Agra (U.P.). Boundaries: East: House No. 30/36 Harsh Chaudhary, others; West: Rasta 6' wide, North: House No. 39/41, Harsh, South: House No. 39/38, from Narayan Agarwal, together with all buildings and structures therein and all plant and machinery attached to the earth or permanently attached to anything attached to the earth. Property Details: 2. All that part and parcel of the property consisting of a portion of the land of all pieces and parcels of immovable, Residential cum Commercial Property, Nagar Nigam No. 30/36, Area 124.50 Sq. Mts., at Choti Khasa, Distt. Agra (U.P.). Boundaries: East: House No. 30/34 and 30/33 and 30/43, West: House No. 30/40 and House Munna Bahu, North: House No. 30/43 Mangal Mal, Narain, from South: Rasta 6' wide, together with all buildings and structures therein and all plant and machinery attached to the earth or permanently attached to anything attached to the earth.	08.07.2026/16.10.2026	Rs. 2,26,78,632.46 and interest thereon and other charges		

Date: 17-10-2026
Place: Agra
Authorized Officer, IDBI Bank

IDBI BANK
Regional office, Nehru Colony, Dehradun, First Floor, C-4, Nehru Colony, Dehradun-248001, Uttarakhand

POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002. The Bank issued demand notice to the following borrower(s)/co-borrower(s)/Guarantor(s)/Mortgagor(s) on the date mentioned against their names calling upon them to repay the amount within 60 days from the date of receipt of said notice. Since they failed to repay the amount, notices are hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section 13 (14) of the said Act read with Rule 8 of the said Rules on the dates mentioned against the name of the borrower. The borrower(s)/co-borrower(s)/Guarantor(s)/Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of IDBI Bank Limited for the amount given against their names with future interest charges thereon. The borrower's attention is invited to provision of sub-section (5) of section 13 of the said Act, to redeem the secured assets.

S. No.	Name of the Borrower	Description of Immovable Property	Outstanding Amount in Home Loan Account	Date of Demand Notice
1.	Shri Vinendra Singh (Borrower & Mortgagor)	All that piece and parcel of immovable property, bearing part of plot No. 4 and 65C, having land measuring East-60 feet, West-50 feet, North-20 feet, South-20 feet, having total covered 800 sq. feet or 74.35 sq. meter, situated at Khara No. 120, in Village Jwalpur, Pargana Jwalpur, Tehsil Jwalpur & District Haridwar. Bounded as follows: East- Land of Shri Praveesh Thwari, West- Land of Shri Tishu Ahmed, North- 15 ft. wide road, South- Land of Vikram Singh	Rs. 3,72,484/- (Rupees Three Lakhs Seventy Two Thousand Four Hundred Eighty Four only) and applicable interest and expenses till the closure of loan.	30.07.2026 14.10.2026
2.	Shri Durga Kumar Arya (Borrower) & Smt. Priya Arya (Underwriter) Pargana Pithoragarh, District: Dehradun, Uttarakhand. Bounded as follows: East- Land of Shri Praveesh Thwari, West- Land of Shri Tishu Ahmed, North- 15 ft. wide road, South- Land of Vikram Singh	All the piece and parcels of immovable property situated at property bearing Khata No. 1663, having Khata No. 2105 Mt. measuring 14.55 sq. mt, situated at Mangla East Hope Town, Pargana Pithoragarh, District: Dehradun, Uttarakhand. Bounded as follows: East- Land of Shri Praveesh Thwari, West- Land of Shri Tishu Ahmed, North- 15 ft. wide road, South- Land of Vikram Singh	Rs. 10,97,654/- (Rupees Ten Lakhs Ninety Seven Thousand Six Hundred Fifty Four only) and applicable interest and expenses till the closure of loan.	26.07.2026 15.10.2026

Dated: 19.10.2026
Place: Dehradun
Authorized Officer, IDBI Bank

FORM A- ADDENDUM
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VATIKA IT PARKS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Vatika IT Parks Private Limited
2.	Date of incorporation of corporate debtor 25/07/2002
3.	Authority under which corporate debtor is incorporated / registered ROC Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51220DL2002PTC116336
5.	Address of the registered office and principal office (if any) of corporate debtor Flat No. 224A, 2nd Floor Devika Tower, 6, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
6.	Insolvency commencement date in respect of corporate debtor CIRP order dated: 09.10.2026 Date of communication of order: 13.10.2026
7.	Estimated date of closure of insolvency resolution process 07.04.2027 (180 days from date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name -Megha Agrawal Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional D/o IP Megha Agrawal, Plot No 79, 7th Floor, Fortuna Capital, Hindustan Colony, Beside Dew Medicare & Trinity Hospital, Waricha Road, Nagpur 440015 E-Mail: crip.vatikaitp@gmail.com
11.	Last date for submission of claims 23.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (EA) of section 21, ascertained by the interim resolution professional Homebuyers (Real Estate Allottee)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1) IP Arvind Mittal Reg. No. - IBBI/IPA-001/IP-P01358/2018-20/912081 arvindmittal81@gmail.com 2) IP Vinod Kumar Chaurasia Reg. No. - IBBI/IPA-001/IP-P00100/2017-18/10200 cavedodhaurasia@gmail.com 3) IP Deepika Bhugra Prasad Reg. No. - IBBI/IPA-003/IP-N000110/2017-2018/11186 Deepika.bhugra@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives a) Weblink: https://ibbi.gov.in/en/home/downloads b) Weblink: https://www.ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vatika IT Parks Private Limited on 09.10.2026.
The creditors of Vatika IT Parks Private Limited, are hereby called upon to submit their claims with proof on or before 23.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in physical, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.10.2026
Place: Nagpur
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to - 30.06.2027

Vatika IT Parks Private Limited
Interim Resolution Professional
IP Megha Agrawal

